

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 133
(IB)-532(PB)/2017

IN THE MATTER OF:

Punjab National Bank

.... Petitioner

v.

Haridwar Iron & Ispat Rolling Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 10.10.2019

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR

Hon'ble President

DR. V.K SUBBURAJ

HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator: Mr. Kanishak Khetan, Advocate

For the Respondent: Mr. Yati Sharma, Ms. Priya Puri, Ms. Srishti Sharma,
Adv.

ORDER

Learned counsel for the Respondent No. 29, Mr. Yati Sharma states that the payment shall be made to the Corporate Debtor/Liquidator within four weeks.

Despite service by substituted notices as contemplated by Order 5 Rule 20 CPC read with Rule 38 of the NCLT Rules, 2016 no one has put in appearance. Accordingly, the Respondents are proceeded ex-parte.

List for further consideration on 13.11.2019.



(M.M.KUMAR)
PRESIDENT



(DR. V.K SUBBURAJ)
MEMBER (TECHNICAL)